

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
LOK SABHA  
UNSTARRED QUESTION NO. : 1410  
(To be answered on the 15<sup>th</sup> December 2022)**

**PRIVATISATION OF AIRPORTS**

**1410. SHRI KRUPAL BALAJI TUMANE  
SHRI VIJAY KUMAR  
SHRI M.V.V. SATYANARAYANA  
SHRIMATI BHAVANA PUNDALIKRAO GAWALI**

**Will the Minister of CIVIL AVIATION**

**नागर विमानन मंत्री**

**be pleased to state:-**

- (a) the names and the details of airports which have been leased out to private companies in the country;
- (b) the details of norms prescribed to lease out all these airports to private companies and the funds received by the Government therefrom;
- (c) the period for which these airports have been leased out to private companies along with the norms prescribed for them;
- (d) whether the employees working at the airports have to face any inconvenience due to such transfer of airports to private companies and if so, the details thereof; and
- (e) the steps taken by the Government to protect employees from such inconveniences?

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION**

**नागर विमानन मंत्रालय में राज्य मंत्री**

**(GEN. (DR) V. K. SINGH (RETD))**

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(a) : Airports Authority of India (AAI) has leased out eight of its airports namely, Indira Gandhi International Airport, Delhi, Chhatrapati Shivaji Maharaj International Airport, Mumbai, Chaudhary Charan Singh International Airport, Lucknow, Sardar Vallabhbhai Patel International Airport, Ahmedabad, Mangaluru International Airport, Jaipur International Airport, Lokpriya Gopinath Bordoloi International Airport, Guwahati and Thiruvananthapuram International Airport through Public Private Partnership (PPP) for operation, management and development on long term lease basis..

(b) & (c): Delhi and Mumbai airports have been awarded on the basis of Revenue Share Model to operate, manage and develop the airports for a period of 30 years which is further extendable by 30 years. For other six airports viz. Lucknow, Ahmedabad, Mangaluru, Jaipur, Guwahati and Thiruvananthapuram, the basis was Per Passenger Fee (PPF) payable to AAI with the condition to operate, manage

**and develop these airports for a period of 50 years.**

**So far, AAI has received Annual Fees of more than Rs.30,000 crore as Revenue Share from the Private Partners of Delhi and Mumbai airports. Further, the Private Partner of the other six airports has paid approximately Rs.710 crore to AAI as PPF till 31st October, 2022. AAI has also received an amount of approximately Rs.2349 crore from the Private Partner of six airports in the form of upfront fee towards the capital expenditure incurred by AAI at these airports.**

**(d) & (e): Interests of the AAI employees deployed at the airport brought under the recently bid six airports have been fully protected. As per the Concession Agreement with Airport Operator under PPP, the employees (upto the position of Assistant General Manager) will continue to be posted at respective Airport for 3 years (i.e. 1 year Joint Management period followed by 2 years deemed deputation period). Also, the Concessionaire is liable to extend the offer of appointment to minimum 60% of employees on terms and conditions not inferior to the existing terms. Subsequently, employees have the option to join the Concessionaire or to return to AAI.**

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